

BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI
ORIGINAL APPLICATION NO.327/2022

IN THE MATTER OF:

AMRAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

I N D E X

SL.NO.	PARTICULARS	PAGE NO.
1.	SHORT REPLY ON BEHALF OF THE RESPONDENT NO. 14 (NTPC -BARAUNI THERMAL POWER STATION/BTPS) WITH AFFIDAVIT.	1-5
2.	<u>ANNEXURE-R/1</u> THE TRUE COPY OF THE AUTHORIZATION LETTER DATED 11/01/2025.	6

ADVOCATE FOR THE RESPONDENT NO.14:

SUDHANSHU PRAKASH

**BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI
ORIGINAL APPLICATION NO. 327/2022**

IN THE MATTER OF:

AMRAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

**SHORT REPLY ON BEHALF OF THE RESPONDENT NO. 14 (NTPC-
BARAUNI THERMAL POWER STATION/BTPS)**

MOST RESPECTFULLY SHOWETH:

1. The Respondent No.14 (NTPC-Barauni Thermal Power Station) is filing the present short Reply to the captioned Original Application through Sanjay Kumar Singh working as Additional General Manager (Ash Management) with the Answering Respondent No. 14 who is fully competent to sign, verify, institute, depose and file the present reply on behalf of the Respondent No. 14 and to do all necessary acts for the purpose of present proceedings vide Authorization Letter dated _11.01.2025. The true copy of the Authorisation Letter dated 11.01.2025 is attached herewith and marked as **Annexure-R/1**
2. That at the outset, the Respondent No.14 denies each and every averment, statement, allegation and contention made in the caption Original Application against the Respondent No. 14 which are inconsistent with the contents of the present Reply and save those which are specifically admitted hereinafter. Further nothing contained in the Original Application may be

treated as admitted by the Respondent No. 14 merely for the want of specific traverse, unless specifically admitted in this reply.

3. That the Respondent No. 14, NTPC- Barauni Thermal Power Station (BTPS) is a coal based power station located in Begusarai district of State of Bihar. BTPS was transferred to NTPC Ltd. by Bihar State Power Generation Company Limited w.e.f. 15.12.2018 under the Bihar Power Generation Undertaking Transfer Scheme 2018. BTPS has a total capacity of 720 MW, of which Stage-I comprises of 220 MW (2 x 110 MW) and stage II comprises of 500 MW (2 x 250 MW). The NTPC Board of Directors has approved a resolution whereby the operation of BTPS stage I (2 x 110 MW) has been permanently discontinued w.e.f. 31st March 2024.
4. That the overarching responsibility for decision-making, operational management, and implementation of policies and practices in relation to all power plants of NTPC Limited lies with Corporate Office. The Corporate Office, as the apex body, oversees and manages the core functions, operational strategy, and compliance of NTPC Limited's power plants across the country, including those in Barauni Thermal Power Plant.
5. It is therefore submitted that the Respondent No. 14, in principle, adopts the stand of Respondent No. 9, NTPC Corporate Office (which has filed its Statement of Objections in the connected matter i.e., O.A. No. 878/2022), and all necessary submission made by it in the present matter. It is submitted that the Corporate Office is the appropriate entity to address substantive issues concerning the operations, regulatory compliance, and environmental matters of the power plants.
6. That notwithstanding the limited role of Respondent No. 14 in the present Original Application, it is submitted that Respondent No. 14 remains

compliant with all applicable norms, regulations, and guidelines pertaining to environmental standards. Respondent No. 14 is duty-bound to support and ensure adherence to such norms to the extent of its administrative responsibilities and functions.

7. That the present short reply is being filed to place on record the limited role and scope of responsibilities of Respondent No. 14 in the subject matter of the Original Application. Respondent No. 14 respectfully reserves its right to file a detailed response, if required, with the leave of this Hon'ble Tribunal, as and when necessary.
8. That Respondent No. 14 submits this reply with utmost respect and commitment to assist this Hon'ble Tribunal in its adjudication of the matter. It is humbly prayed that the submissions of Respondent No. 14 may kindly be taken on record and considered in light of its limited role in the subject matter.
9. That accordingly, the prayer sought in the captioned Original Application is denied, and it is most respectfully prayed that the submissions of the Respondent No. 14 be kindly taken on record.

PLACE: NEW DELHI
DATED: _17.03.2025


17-03-25
FOR RESPONDENT NO. 14

SUDHANSHU PRAKASH

ADVOCATE FOR THE RESPONDENT NO.11
F-1, BASEMENT, LAJPAT NAGAR-III
NEW DELHI
MOB: 9205200742
EMAIL: contact.sudhanshuprakash@gmail.com

SINGH / संजय कुमार सिंह
AGM / अपर महा प्रबंधक
EMG & AUM (विद्युत प्रबंधन एवं सार्वजनिक उपयोगिता)
NTPC BARAUNI / एनटीपीसी बरौनी
Begusarai-851116 / बेगूसराय-851116



4



**BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI**

ORIGINAL APPLICATION NO. 327/2022

IN THE MATTER OF:

**AMRAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION**

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I Sanjay Kumar Singh S/W/D/o Late sh. Jokhu Ram Singh, aged about 47 years, working as Additional General Manager in the office of Respondent No. 14, having its office at administrative building, Ntpc, Barauni Thermal Power Station, Barauni- 851116, Bihar, presently at Barauni, do hereby solemnly affirm and state as under:

1. I say that I am the authorized signatory of the Respondent No. 14 in the present matter and as such am competent to swear the present affidavit.

2. I say that I have read the contents of the above Reply and I have understood the contents of the same.

3. I say that the contents of the above Reply being filed by the Respondent No. 14 are based on the information available with the Respondent No. 14 in the normal course of business and believed by me to be true.

4. That the annexures from R/1 _____ enclosed with the accompanying Reply to the Original Application No. 327/2022 are true copies of their respective originals and Annexures P- - - - are true typed/translated copies of their respective originals.

**NOTARY
BEGUSARAI (BIHAR)**

11.7 MAR 2025



S.K. Singh
17-03-25
S. K. SINGH / संजय कुमार सिंह
AGM / अपर महा प्रबंधक
DEPONENT
EMG & AU / (पर्यावरण प्रबंधन एवं राख उपयोगिता)
NTPC BARAUNI / एनटीपीसी बरौनी
Begusarai-851116 / बेगूसराय-851116

VERIFICATION

I, the deponent above-named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Barauni on this 17th day of March, 2025.

Ranjana Kumari Des.
R a v
17-03-2025
E.H. 565/17

S.K. Singh
17-03-25
DEPONENT
S. K. SINGH / संजय कुमार सिंह
AGM / अपर महा प्रबंधक
EMG & AU / (पर्यावरण प्रबंधन एवं राख उपयोगिता)
NTPC BARAUNI / एनटीपीसी बरौनी
Begusarai-851116 / बेगूसराय-851116



Rav 17/3/25
NOTARY
BEGUSARAI (BIHAR)
Authorized U/S - 297 (1) (C) of the
C. 8(1) (A) of the Notaries Act
S-139 (AA) of C. P. C. 1908 and
S-85 the Indian Evidence Act 1971

• AFFIDAVIT No. 2831 ... Date 17/3/25
17 MAR. 2025



6

1428

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)**NTPC Limited**

(A Govt. of India Enterprise)

बरौनी / Barauni

ANNEXURE -R/1

Letter of Authorisation**Date : 11/01/2025****Subject:** Letter of Authorisation in respect to case titled Amravati Fly Ash Bricks Manufacturing Association v. Union of India (Original Application No. 327 of 2022) pending at HON'BLE National Green Tribunal New Delhi .

Know all to whom these presents that, I **Joydeep Ghosh , Head of Project , NTPC Barauni**, being duly empowered by General Power Attorney and as per Order 29 Rule 1 Code of Civil Procedure 1908 , do hereby authorize Mr. **Sanjay Kumar Singh, AGM (Ash Management)** , on behalf of the company (NTPC Ltd.) to do all acts (including but not limited to , sign and verify vakaltnama, complaints , written statements , documents , application , replications , affidavits , reply and pleadings of all kind and to file them in respective court etc), in or in connection with or in respect to case titled **Amravati Fly Ash Bricks Manufacturing Association v. Union of India (Original Application No. 327 of 2022)** pending at **Honourable National Green Tribunal New Delhi .**


11.01.25**(Joydeep Ghosh)**
Head of Project
NTPC Barauni**जयदीप घोष / JOYDEEP GHOSH**
परियोजना प्रमुख / Head of Project
एनटीपीसी लि., बरौनी / NTPC Ltd., Barauni
बेगूसराय-851116 / Begusarai-851116

बरौनी थर्मल पावर स्टेशन, बीटीपीएस, बरौनी, जिला-बेगूसराय-851116 (बिहार)

Barauni Thermal Power Station, BTPS, Barauni, Distt.-Begusarai-851116 (Bihar)

पंजीकृत कार्यालय : एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 7 इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003

Registered Office : NTPC Bhawan, SCOPE Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

Corporate Identification Number : L40101DL1975GO1007966, Website : www.ntpc.co.in

Visit : [f/ntpc1](https://www.facebook.com/ntpc1) [/ntpc1d1](https://www.youtube.com/channel/UC...) [/ntpclimited](https://www.instagram.com/ntpclimited) [/company/ntpc](https://www.linkedin.com/company/ntpc) [/ntpclimited](https://www.instagram.com/ntpclimited)